

[To be published in the Gazette of India, Extraordinary, part II, Section 3, Sub-section (ii)]
Government of India
Ministry of Finance
(Department of Revenue)

Notification No. 84 / 2009-Customs (N.T.)

New Delhi, dated the 13th July, 2009.

22 Asadha, 1931 Saka.

S.O. (E). – In exercise of the powers conferred by sub-section (1) of section 4 and sub-section (1) of section 5 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby appoints the Commissioner of Customs (Adjudication), Mumbai to act as a common adjudicating authority to exercise the powers and discharge the duties conferred or imposed on:-

1. the Commissioner of Customs (Import), Jawaharlal Nehru Custom House, Nhava Sheva, Raigad, Maharashtra; and
2. the Commissioner of Customs (ICDs), Inland Container Depot, Tughlakabad, New Delhi

for the purpose of adjudicating the matters relating to Show Cause Notice pertaining to M/s Dilip Impex, Room No., 54, Kishan pehlwan Building, 2nd Kumbharwada Road, Mumbai-400004 and others issued vide, F.No. DRI/MZU/C/INV-13(A)/2008-2009, dated the 17th March, 2009, by the Additional Director General, Directorate of Revenue Intelligence, Mumbai Zonal Unit, Mumbai.

[F.No. 437/51/2009-Cus.IV]

(M.M.Parthiban)

Director (Customs) to the Government of India